

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 115/TT/2020

Date: 24.11.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Revision of transmission tariff of the 2004-09, 2009-14 tariff blocks, truing up of transmission tariff of the 2014-19 tariff block and determination of transmission tariff of the 2019-24 tariff block for the assets under "Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW)" in Southern Region and Eastern Region

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.12.2020:

2. Clarify/submit the following information:
 - i. Whether any of the assets covered in the instant petition has been de-capitalized/ asset not in use during 2014-19 and 2019-24 periods? If so, provide the date of de-capitalization /date since when the asset is not in use, gross block, cumulative depreciation till the date of de-capitalization.
 - ii. Whether the projected ACE claimed for the 2019-24 period is within the scope of work. If so, furnish details thereof.
 - iii. Whether the proposed replacement of old control and protection system at Jeypore and Rengali Sub-stations is discussed and approved by the beneficiaries.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer